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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO. 180/00204 of 2020**

**Friday, this the 29<sup>th</sup> day of May, 2020**

**CORAM**

**Hon'ble Mr.Ashish Kalia, Judicial Member  
Hon'ble Mr.K.V.Eapen, Administrative Member**

Sri.Muraleedharan K.V, aged 56 years

S/o.P.K.Velayudhan

Deputy Collector, Trissur

Residing at 'Poornasree'

Mannuthy P.O

Trissur – 680 651

Ph.9495006507 ... Applicant

(By Advocate Mrs.Shameena Salahudheen)

**Versus**

1. Union of India  
Represented by Secretary to Government  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel & Training  
North Block, New Delhi – 110 001
2. The State of Kerala  
Represented by Chief Secretary to Government  
Government Secretariat,  
Thiruvananthapuram – 695 001
3. The Selection Committee  
For Selection and Appointment to Indian Administrative Service  
Constituted under Regulation 3 of the Indian Administrative Service  
(Appointment by Promotion) Regulations, 1955, represented by its  
Chairman, Union Public Service Commission

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Shajahan Road, New Delhi – 110 069

4. The Union Public Service Commission  
Represented by its Secretary  
Shajahan Road, New Delhi – 110 069 ..... Respondents

(By Advocate, Mr.N.Anilkumar for R1, Mr.Thomas Mathew Nellimoottil for R3&4 and Mr.M.Rajeev, G.P for R2)

This application having been heard on 29<sup>th</sup> May, 2020, the Tribunal on the same day delivered the following :

**O R D E R (ORAL)**

**Hon'ble Mr.K.V.Eapen, Administrative Member -**

Heard the learned counsel appearing for the parties through video conferencing.

2. Learned counsel for the applicant Mrs. Shameena Salahudheen appeared and submitted that the applicant is presently holding the post of Deputy Collector at Thrissur and is due for retirement on 31.5.2020. He has prayed for a declaration that his retirement on superannuation from State Service may not preclude his name being considered for promotion to IAS cadre under the SCS quota for the year 2018.

3. Notice. Mr. N. Anilkumar, SCGSC entered appearance on behalf of respondent No. 1 and Mr. Thomas Mathew Nellimoottil, nodal counsel for UPSC entered appearance on behalf of respondents Nos. 3 and 4. Mr. M. Rajeev, G.P entered appearance on behalf of respondent No.2 and submitted

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that they have no objection for the applicant to be considered for selection and appointment in promotion quota for the year 2018 as long as a similar order to the order earlier passed by this Tribunal in OA No. 180/297/2018 (Annexure A3) is passed.

4. Accordingly, after hearing both sides we are of the view that the OA can be disposed of at the admission stage itself by making it clear that the retirement of the applicant from State Service shall not preclude him from him considered for promotion to IAS under the SCS quota for the year 2018, if he is otherwise eligible and qualified. Ordered accordingly.

5. The Original Application is disposed of as above. No order as to cost.

**( K.V. Eapen)**  
**Administrative Member**

**(Ashish Kalia)**  
**Judicial Member**

“SA”

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**List of Annexures**

Annexure A1 - True copy of the relevant extract of the Seniority list of the applicant

Annexure A2 - True copy of the Communication No.29/AIS.A1/2019/GAD dated 4.2.2019

Annexure A3 - True copy of the Order in O.A 297/2018 dated 23.3.2018

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